

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 245/TT/2013

Date: 17.6.2014

To
CE(C&P),
Chhattisgarh State Power Transmission Company Limited,
Sewa Bhawan,
Dangania-492 013, Raipur (C.G.)

Subject: - Approval of transmission tariff for the EHV lines belonging to the petitioner, for inclusion of these assets in computation of Point of Connection, Transmission charges and Losses under CERC (Sharing of Inter-State transmission charges and Losses), Regulations, 2010.

Sir,

I am directed to refer to your petition mentioned above and to request you to furnish the following information on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 30.6.2014:-

- a) Capital cost duly certified by an auditor, if available;
- b) Funding pattern of the assets, i.e. the actual debt and equity considered towards the transmission assets as on date of commercial operation;
- c) Repayment schedule and interest rates of the loan(s) availed as per Form-13 with supporting documents;
- d) Cumulative depreciation against the assets as on 31.3.2012;
- e) Details of ARR approved by the SERC for FY 2009-10, 2010-11, 2011-12, 2012-13 & 2013-14 and details as per Table given overleaf, separately for the respective year. ARR details must contain total amount approved for the year:-

(FY _____) ARR _____ Rs. Lakh		
SL. No.	LINE TYPE	Length*
		(CKt- Km)
1.	+500 kV HVDC	
2.	+800 kV HVDC	
3.	765 kV D/C	
4.	765 kV S/C	
5.	400 kV D/C	
6.	400 KV D/C Quad. Moose	
7.	400 kV S/C	
8.	220 kV D/C	
9.	220 kV S/C	
10.	132 kV D/C	
11.	132 kV S/C	
12.	66 KV	

* Total Length in the State for which ARR has been approved

f) In case norms for O&M have not finalized by the SERC, actual audited O&M expenses for that fiscal year;

Yours faithfully,

Sd/-
(Dr. P.K. Sinha)
Asst. Chief (Legal)